

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 3/RP/2024**

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 4/RP/2024 along with IA No.1/2024**

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondent : Central Transmission Utility of India Limited (CTUIL)

**Petition No. 284/MP/2023 along with IA No.72/2023**

Subject : Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 316/MP/2023**

Subject : Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.



Date of Hearing : **17.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, HPPC & PSPCL  
Shri Shubham Arya, Advocate, HPPC & PSPCL  
Ms. Tanya Singh, Advocate, HPPC & PSPCL  
Shri Harshvardhan Singh, Advocate, HPPC & PSPCL  
Ms. Shirin Gupta, Advocate, HPPC & PSPCL  
Ms. Reeha Singh, Advocate, HPPC & PSPCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Alok Mishra, NLDC & NRLDC  
Shri Gajendra Sinh, NLDC & NRLDC  
Shri Sunil Kannojiya, NLDC & NRLDC  
Shri Ajit Yadav, NLDC & NRLDC

### **Record of Proceedings**

Keeping in view the issues involved in these cases, the Commission deemed it appropriate to direct that a joint meeting be held under the chairmanship of Chief (Engineering), CERC, with the participation of concerned officials of Petitioners, CTUIL, BBMB, GCIL/NRLDC, and other relevant stakeholders, if any, within a month, to deliberate upon the aspects involved in the matters. The Petitioners were directed to file the outcome of the meeting within a month thereafter.

2. The Commission directed the BBMB to provide, on an affidavit within two weeks, a copy of the Transmission Availability Certificate, certified by RPC, for the BBMB Transmission network for the period from April 2018 to September 2024.

3. The Commission further directed the NRLDC to provide, on an affidavit within two weeks, the following information:

(a) Whether the NRLDC is providing the required information to the NRPC for issuance of the Transmission Availability Certificate for the BBMB transmission network; if yes, provide the details of this information.

(b) In case of non-submission of the information on transmission availability of the BBMB transmission network by the NRLDC, submit such data to NRPC for issuance of the availability certificate.

(c) Who coordinates the outage planning for the BBMB transmission system?

4. The matters will be listed for hearing on **14.1.2025**.

**By order of the Commission**  
Sd/-  
**(T.D. Pant)**  
**Joint Chief (Law)**